

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.833/2016

IN THE MATTER OF:

ATM Credit Investment Pvt. Ltd.

.... Applicant/petitioner

Order under Section 391 (2) & 394 of the Companies Act

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Rajesh Aggarwal, Advocate

For the Respondent :

For the RD(NR)/ROC Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

On 10.07.2017, Mr. Puneet Rai, learned Counsel for the Income Tax Department accepted notice. However, on the next two hearings, i.e. on 01.08.2017 and 24.08.2017, he did not appear. He is again not present today. In view thereof, notice be issued to the Principal Chief Commissioner of Income Tax, Income Tax Department, Central Revenue Building, I.P. Estate, New Delhi-110 002.

The Principal Chief Commission shall furnish the complete details with regard to the transferor company as well as the transferee company respectively by the adjourned date, whose Pan Numbers are as under:

- (i) ATM Credit & Investment Pvt. Ltd. (PAN No. AADCA4521G)
- (ii) Sheetal Mercentile Pvt. Ltd. (PAN No. AAACS2346C).

A copy of this order alongwith a copy of the Paper Book be served dasti on the Principal Commissioner by the petitioner and a copy of the same be also sent by the RD to the aforesaid Officer.

List the matter on 4th October, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

07.09.2017
V. Sethi